CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD.

R.P.No.65/92

in

O.A. No. 153/92.

X 1998K

DATE OF DECISION 18-6-92

V. Venkataramana & 19 others Petitioner

Shri P.B.Vijaya Kumar

Advocate for the Petitionerts)

Versus

Railway Board, Rep. by its Secretary, Respondent Rail Bhavan, New Delhi & 2 others

Shri N.R.Devaraj, SC for Railways Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. R.Balasubramanian: Member(A)

The Hon'ble Mr. T.Chandrasekhara Reddy : Member(J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPRRND-12 CAT/86-3-12-85-15,000

HRBS

HTCR

M(A).

M(J).

No

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

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$0.A.\overline{No}.153/92.$

- V.Venkataramana
 P.Ramulu
- 3. D.Simhachalam
- 4. K.Ramarao
- 5. K.Satyanarayana
- 6. D.Pydaiah
- 7. T. Yerribabu
- 8. N.Ramulu
- 9. P.Satyam
- 10. P.Kistanna
- 11. N.Apparao
- 12. P.Simhachalam
- 13. P.Appalanaidu
- 14. P.Pydinaidu
- 15. S.Demudu
- 16. P.Apparao
- 17. P.Venkulu 18. P.Pydinaidu
- 19. K.Chittamma
- 20. Shaik Pentu

.. Applicants

Vs.

- 1. Railway Board, Rep. by its Secretary, Rail Bhavan, New Delhi.
- General Manager, South Eastern Railway, Garden Reach, Calcutta.
- Divl. Rly. Manager, S.E.Rly., Dondaparthi, Visakhapatnam.

.. Respondents

Counsel for the Applicants : Shri P.B.Vijaya Kumar

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys.

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

I Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) I (In circulation).

This review petition has been filed by Shri V. Venkataramana & 19 others under Rule 17 of the Central Administrativ Tribunal (Procedure) Rules, 1987 against the Railway Board, Rep. by its Secretary, Rail Bhavan, New Delhi & 2 others,



seeking a review of the order dt. 24.2.92 in O.A.No.153/92 at the admission stage itself.

- It is the case now of the review applicants that the main issues raised in the O.A. have not been considered by the Tribunal while passing the order at the admission stage.
- The prayer in the O.A. was to engage the applicants with effect from the dates on which their juniors were appointed with all consequential and attendant benefits and the O.A. was disposed of with a direction to the respondents to re-engage them if juniors are continued to be engaged. In addition, another condition was stipulated that such engagement was to be made provided there was work. It is now the case of the applicants in the review petition that even if work is not there they should be engaged. The applicant could not show us any court decision which states that persons should be engaged even if there is There being no error apparent and no new material no work. being placed before us, the review petition is liable to be dismissed and is accordingly dismissed with no order as to costs.

(R.Balasubramanian) Member(A).

(T.Chandrasekhara Reddy Member(J).

Registrar (

Dated:

/ያ/{June, 1992.

To

1. The Secretary, Railway Board, Rail Bhavan, New Delhi.

pvm.



^{2.} The General Manager, South Eastern Railway, Garden Reach, Calcutta.

^{3.} The Divisional Railway Manager, S.E.Rly, Dondaparthi, Visakhapatnam.

^{4.} One copy to Mr P.B. Vijaya Kumar, Advocate, CAT. Hyd.

^{5.} One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One copy to Hon'ble Mr. T. ChandrasekharaReddy, M(J)CAT.Hyd.

^{7.} One spare copy.